

IN THE COURT OF ACMM-EAST KKD DELHI
FIR No. 19714/2020
PS Preet Vihar
State Vs Unknown
07.10.2020

Application for releasing vehicle on superdari moved by applicant
Kapil Aggarwal.

Present: Ld. APP for the State through VC.
Sh. Veeresh Kumar Sharma, Ld. Counsel for applicant through VC.

Reply received from the IO. Perused.

It is stated by the IO in the reply that the vehicle of the applicant is not recovered. At this stage, Ld. Counsel submits that the applicant had received information from the police officials at PS Mandawali that his vehicle was lying in the Malkhana of the said PS and that he should move application for getting the same released. Only thereafter, the applicant had moved the present application.

The IO is directed to file a detailed reply in this regard. If the vehicle is lying in the malkhana of PS Mandawali, the IO shall take all legal steps to obtain the custody of the vehicle before next date of hearing.

Be listed on 13.10.2020 for further proceedings.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH
KUMAR**

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DINESH KUMAR
Date: 2020.10.07
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(DINESH KUMAR)
ACMM (EAST)/KKD/07.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

e-FIR No: 000833/2019

PS New Ashok Nagar

State Vs Not known

07.10.2020

An application for releasing the mobile phone on superdari is received on E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Ashish Verma, ld. Counsel for the applicant through VC.

HC R.B. Tomar from PS New Ashok Nagar through VC.

Reply is received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.8,000/- to the satisfaction of the IO. The superdar shall produce the mobile phone in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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DINESH KUMAR
Date: 2020.10.07
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ACMM (EAST)/KKD/07.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Chirag Juneja & State vs Durga Prashad

FIR No: 104/2020

PS Crime Branch

U/s 307/341/397/419/420/120-B/34 IPC

& u/s 25/27 Arms Act

07.10.2020

These are two bail applications under Section 167 (2) Cr.P.C. They are marked by ld. CMM (East) The said applications have been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicants/accused.

IO absent.

List this applications for arguments on 09.10.2020.

**DINESH
KUMAR**

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Date: 2020.10.07
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(DINESH KUMAR)

ACMM (EAST)/KKD/07.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

Kavita vs. Aman & Ors.

PS Pandav Nagar

07.10.2020

An application for restoration of abducted girl is marked to this court by Id. CMM (East), Delhi. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Sh. S.K. Saxena, Id.counsel for the complainant
through VC.

Reply not received from the IO. Naib Court PS Pandav Nagar submits that the IO had not received the copy of application and therefore reply could not be filed.

Reply be filed on NDOH. IO shall also join the proceedings through VC on the date fixed.

Be listed on 09.10.2020.

DINESH KUMAR Digitally signed by **DINESH KUMAR** **(DINESH KUMAR)**
Date: 2020.10.07 **ACMM (EAST)/KKD/07.10.2020**
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IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Hemant
FIR No: 4928/17
PS New Ashok Nagar**

07.10.2020

An application for release of original RC moved on behalf of the applicant Pratap Singh received on the E-mail ID of the court. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicant.

Ahlmad has brought the case file.

As none has appeared on behalf of the applicant, the matter is adjourned.

List this application with case file for consideration on 08.10.2020.

**DINESH
KUMAR** Digitally signed by
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Date: 2020.10.07
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**(DINESH KUMAR)
ACMM (EAST)/KKD/07.10.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Dinesh Singh
FIR No: 337/2011
PS New Ashok Nagar

07.10.2020

An application for release of original DL received on the E-mail ID of the court. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicant.

The ahlmad has informed that the applicant has not provided complete details including the date of decision and Goshwara number etc. No record from the FIR number is available on the server. Therefore, the file could not be traced.

List for appearance of applicant and further proceedings on 20.10.2020.

DINESH
KUMAR

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(DINESH KUMAR)
ACMM (EAST)/KKD/07.10.2020